

ASHWANI KUMAR, I.A.S.
CHIEF SECRETARY
GOVERNMENT OF PUDUCHERRY



CHIEF SECRETARIAT
GOUBERT AVENUE
PUDUCHERRY – 605 001

No.1-2/CS/PS/2019

Date :29.04.2019.....

To

The Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

Sir,

Sub: Submission of Compliance of UT of Puducherry on the directions of
Hon'ble Green Tribunal Principal Bench – Reg.

Ref: Order of Hon'ble NGT dated 16.01.2019

* * *

With reference to the above mentioned subject, compliance of UT of Puducherry
on the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi in
OA No.606/2018 is enclosed for kind perusal.

Yours sincerely,


29/4/19
(ASHWANI KUMAR)



**COMPLIANCE STATUS OF U.T. OF PUDUCHERRY ON THE DIRECTIONS
OF THE HON'BLE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI
IN
ORIGINAL APPLICATION NO. 606 / 2018
&
CONNECTED MATTERS**



**Submitted by
Chief Secretary, U.T. of Puducherry**

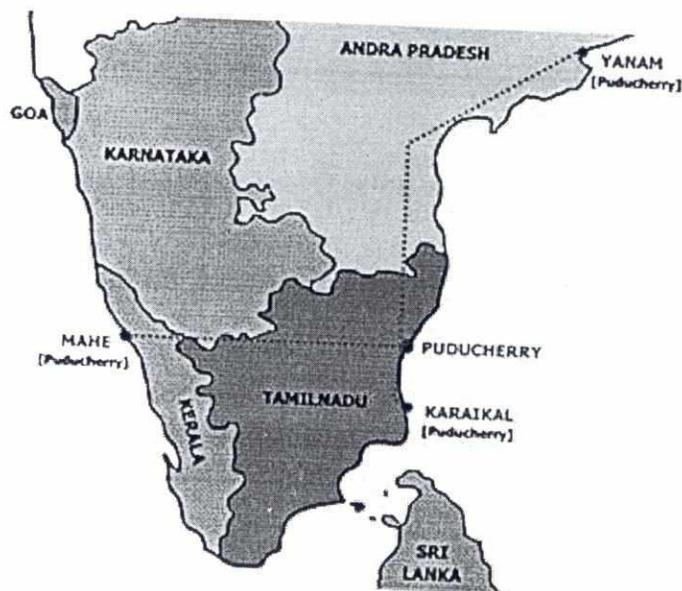
30th April 2019

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1. Introduction

The Union Territory of Puducherry (UTP) consists of two districts, Puducherry District and Karaikal District. Puducherry District comprises of two outlying regions of Mahe (adjoining Kannur District of Kerala) and Yanam (adjoining East Godavari District of Andhra Pradesh) apart from Puducherry region which is an enclave of Tamil Nadu. The below map clearly shows all the regions of the UTP that are geographically scattered across three states in South India.



There are 5 Urban Local Bodies (ULBs) in the U.T of Puducherry with a population of 7,28,761 as per census 2011 which are Pondicherry Municipality, Oulgaret Municipality, Karaikal Municipality, Mahe Municipality and Yanam Municipality. In the UT 60 % of the total population is urban. These ULBs generate about 450 Tonne per day (TPD) of Solid Waste. Among the five Municipalities, Pondicherry and Oulgaret Municipalities are adjoining each other and hence these two municipal areas along with certain urbanized pockets of Ariyankuppam and Villianur Commune Panchayats are called Puducherry Urban Agglomeration area (PUAA).

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The geographical area and population of the territory as per 2011 census is as below:

Name of the region	Area (Sq. km)	Total Population
Puducherry	290	9,50,289
Karaikal	161	2,00,222
Mahe	9	41,816
Yanam	30	55,626
Total	489	12,47,953

2. Status of Compliance of Solid Waste Management Rules, 2016

There are 5 Urban Local bodies in Puducherry Union Territory generating approximately 450 tons of Solid Waste every day.

Name of the ULB	Population (2011 Census)	Solid Waste generated per day (in M.T.) (Approx.)
Puducherry	2,44,377	175
Oulgaret	3,00,104	200
Karaikal	86,838	40
Mahe	41,816	10
Yanam	55,626	25
Total	7,28,761	450

Solid Waste Management Policy for Union Territory of Puducherry was notified on 01.08.2018 and the Solid Waste Management Action Plan was notified for Union



Territory of Puducherry on April'18. Based on the State Action Plan, all the Local bodies have prepared their action plan adopted in their respective local bodies.

The Action plan that is prepared to comply with the SWM Rules, 2016 brings out the current practice and future plan under every stages of the SWM process.

The Puducherry Solid Waste Management Action Plan is based on following principles:

- Reduce, Reuse, Recycle
- 100% Collection of Waste.
- Segregation at source as well as during processing.
- Awareness and IEC activity
- Maximum resources recovery
- Effective and scientific treatment

For the purpose of Solid Waste Management, the Urban Agglomeration of Puducherry consisting of Puducherry and Oulgaret Municipality areas and parts of Ariyankuppam and Villianur Commune Panchayats are taken as one Unit and a single and unified system for Collection and Transportation (C&T) is in practice.

Karaikal, Mahe and Yanam municipalities are taken as separate units in view of the geographical discontinuity.

In PUAA, door to door collection and transportation of unsegregated solid waste are in practice since 2010. The solid waste is collected from the PUAA area by the concessionaire M/s. Swachatha Corporation and taken to the landfill site at Kurumbapet which is located in the Oulgaret municipal area. In the PUAA area alone 400 Metric Tonnes (MT) of waste is generated daily and around 350MT of waste from the PUAA area reaches the landfill site at Kurumbapet and remaining 50 MT consisting of silt reaches the Mettupalayam silt storage area.

In Karaikal Municipal area, segregation at source is being carried out by the residents/ generators and the segregated waste is processed by the M/s. Hand in Hand inclusive Development services in a scientific manner.

In Mahe Municipal area, all the bio-degradable waste are used by the households themselves for kitchen garden manure through pipe composting method and only non-bio

degradable wastes to a quantity of 2TPD are delivered to the Municipality which are scientifically processed.

In Yanam Municipality, unsegregated collection at source is in practice. Preparation of RFP for floating tender for integrated SWM programme is under process.

In respect of PUAA, efforts to start scientific disposal of Solid Waste at MRF could not materialize due to stay granted by the Hon'ble NGT against any kind of activity in the MRF. Now, the stay granted is vacated and the department is taking action to float RFP.

M/s IL&FS provided the consultancy services to prepare a Detailed Project Report (DPR) for scientific treatment and disposal of Solid Waste that is generated in the PUAA. The consultant submitted the DPR and a Request for Proposal (RFP) for setting up WtE plant for scientific treatment and disposal of Solid Waste was invited with 'Royalty' as a bid variable. As there was no response, the Consultant suggested to change the bid variable from Royalty to either 'Tipping Fee' or 'Additional Capital Grant' or 'Tariff Based Bid' for better response. Accordingly the Consultant is revising the RFP document, and the tender calling for RFP will be floated before 26-06-2019.

Further, complete report of the Union Territory of Puducherry on Compliance of the SWM Rules, 2016 such as Timeline for implementation, Duties and Responsibilities of Secretary (Urban Development), Duties and Responsibilities of Local Authorities and Compliance status of the order dt. 16.01.2019 of Hon'ble NGT are given in order as follows:

- i) Annexure – I - Timeline for implementation,
- ii) Annexure –II - Compliance report of U.T. of Puducherry in respect of SWM Rules, 2016 regarding timelines
- iii) Annexure –III - Duties and Responsibilities of Secretary-In-Charge, Urban Development,
- iv) Annexure – IV - Duties and Responsibilities of Local Authorities of Urban Agglomeration,
- v) Annexure – V - Compliance status of Hon'ble NGT order dt. 16.01.2019 ,
- vi) Annexure – VI - Status on functioning of Committees

Annexure – I

**Rule - 22, Timelines for compliance with the requirements of SWM Rules, 2016
(Notification dt.08.04.2016)**

Sl. No.	Activity	Time Limit	Current Status
1	Identification of suitable sites for setting up solid waste processing facilities .	1 year	Fully complied with.
		7.4.17	
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	Fully complied with.
		7.4.17	
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities .	2 years	Fully complied with.
		7.4.18	
4	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.	2 years	Will be complied within 6 months.
		7.4.18	
5	Ensure door to door collection of waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	Fully complied with.
		7.4.18	
6	Ensure separate storage, collection and transportation of construction and demolition (C&D) wastes .	2 years	Fully complied with.
		7.4.18	
7	Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population.	2 years	Will be complied within 6 months.
		7.4.18	
8	Setting up solid waste processing facilities by local bodies and census towns below 1,00,000 population.	3 years	Will be complied within 6 months.
		7.4.19	
9	Setting up of common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	Will be complied within 6 months.
		7.4.19	
10	Bio-Remediation or capping of old abandoned dump sites.	5 years	Will be complied within the time limit.
		7.4.21	

Annexure –II

**COMPLIANCE REPORT OF UT OF PUDUCHERRY IN RESPECT OF SWM RULES 2016
REGARDING TIMELINES FOR IMPLEMENTATION (RULE 22)**

Sl. No.	Provisions of activity provided in SWM Rules 2016	Compliance Status	Action plan for compliance of Non complied provisions of the Rules
1.	Identification of suitable sites for setting up solid waste processing facilities.	Fully complied with. (Details given in Sl.No.3(a))	Fully complied with.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	Fully complied with. (Details given in Sl.No.3(b))	Fully complied with.
3 (a)	Procurement of suitable sites for setting up solid waste processing facilities.	Sites for setting up solid waste processing facilities were procured in respect of all the 5 urban local bodies viz. Pondicherry, Oulgaret, Karaikal, Mahe and Yanam Municipalities. (i) For Pondicherry & Oulgaret	Fully complied with.

		<p>Municipalities, a common land to an extent of 23.91 acres in Kurumbapet Revenue Village at R.S.No: 60, 61 and 62 was procured for Material Recovery Facility.</p> <p>(ii) For Karaikal Municipality, a land to an extent of 3.24 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p> <p>(iii) For Mahe Municipality, a land to an extent of 630 sq.m in Pandakkal Revenue Village at R.S. No 166/17pt was procured.</p> <p>(iv) For Yanam Municipality, a land to an extent of 2000 sq.m at Kanakalapet Revenue Village at Town survey No. D/1/10Cpt is under the possession of Yanam Municipality.</p>	
3 (b)	<p>Procurement of suitable sites for setting up sanitary landfill facilities.</p>	<p>Sites for setting up sanitary land fill were procured in all the 5 urban local bodies viz. Pondicherry, Oulgaret, Karaikal, Mahe and Yanam Municipalities.</p> <p>(i) For Pondicherry & Oulgaret</p>	<p>Fully Complied with.</p> 

		<p>Municipalities, a common land to an extent of 2.6 acres in Karuvadikuppam Revenue Village at R.S. No: 38/3 and is under the possession of Pondicherry Municipality.</p> <p>(ii) For Karaikal Municipality, a land to an extent of 1.84 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p> <p>(iii) The Mahe Municipality is following zero landfill model. For this, the Mahe Municipality has entered into a contract with NIRAVU, the NGO partner of Mahe Municipality wherein the inert and reject wastes are further taken to the recycle plant run at Mandya, Karnataka. Hence, Mahe Municipality is not requiring SLF for inert materials and rejects.</p> <p>(iv) For Yanam Municipality, the land to an extent of 2500 sq.m at Kanakalpet Revenue Village at Town</p>	
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		survey No. D/1/10Cpt is under its possession.	
4	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.	<p>Segregation at sources is being encouraged and practiced by the households through continuous IEC activities carried by the ULB's</p> <p>(i) In respect of Puducherry and Oulgaret Municipalities, action is being taken to practice segregation at source in all the wards.</p> <p>(ii) In Karaikal Municipal area, segregation at source is being carried out by the residents/ generators and the segregated waste is received by the M/s. Hand in Hand inclusive Development services.</p> <p>(iii) In Mahe Municipality area, all the bio-degradable waste are used by the households themselves for kitchen garden manure through pipe composting method and only non-bio degradable wastes to a quantity of 2TPD are delivered to the Municipality.</p>	<p>(i) In respect of Puducherry and Oulgaret Municipalities, door to door collection and its transportation is outsourced to the firm M/s. Swachatha Corporation from Sept'15. The firm is reluctant to start segregation requesting additional tipping fees. Meetings are underway to enforce segregation immediately. IEC awareness campaign is underway.</p> <p>(ii) In Karaikal Municipality, segregation at source is complied with.</p> <p>(iii) In Mahe Municipality, segregation at source is</p>

		(iv) In Yanam Municipality, unsegregated collection at source is in practice. Action is being taken to practice segregation at source.	complied with. (iv) In respect of Yanam Municipality, preparation of RFP for floating tender for integrated SWM programme is under process. IEC awareness campaign is underway.
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	<p>Door to door collection of waste and its transportation in covered vehicles is in practice in all the 5 Municipalities.</p> <p>(i) In Pondicherry & Oulgaret Municipalities, the collection and transportation of solid waste is done by the concessionaire M/s. Swachatha Corporation from September'2015.</p> <p>(ii) In Karaikal Municipality, the collection and transportation of solid waste is done by the concessionaire M/s. Hand in Hand inclusive Development services from November'2016.</p> <p>(iii) In Mahe Municipality, the collection and transportation of solid waste is done by the</p>	Fully Complied with.

		<p>concessionaire the Mahe Labour Contract Co-operative Society from October'2018</p> <p>(iv) In Yanam Municipality, the collection and transportation of solid waste is done by the concessionaire M/s. Yanam people's Voluntary Service Organization from October'2005.</p>	
6	<p>Ensure separate storage, collection and transportation of construction and demolition (C&D) wastes.</p>	<p>(i) In Puducherry and Oulgaret Municipalities, C&D Waste and silt are separately collected, transported and stored in the Truck Terminal, Mettupalayam. For which, an extent of 3.58 acres of land at R.S.No.68 is notified in the Government Gazette vide No.151-9/Engg(2)/OM/2018-19, dt.11.01.19 by the Oulgaret Municipality</p> <p>(ii) In Karaikal Municipality, a land to an extent of 2600Sqm at Paravaipet in kovilpathu revenue village in R.S No.222/4 is under its possession.</p>	<p>Fully complied with.</p> 

		<p>(iii) In Mahe Municipality, a land to an extent of 1000Sq.m at Chalakara revenue village in R.S No.80/3 is under its possession.</p> <p>(iv) In Yanam Municipality, a land to an extent of 1500 Sq.m at Kanakalpet revenue village in Town Survey No: D/1/10Cpt is under its possession.</p>	
7	<p>Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population.</p>	<p>Out of 5 municipalities, 2 municipalities are coming under this category</p> <p>For the Puducherry and Oulgaret Municipalities, suitable site exists in the Kurumbapet RRP and 1 MT Bio-gas plant by NISARGUNA TECH is established and functioning.</p> <p>Action is being taken to float RFP since the interim order against any process in Kurumbapet RRP has been vacated by the Hon'ble NGT on 30.01.19.</p>	<p>Tender will be floated very soon.</p>

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<p>Setting up solid waste processing facilities by local bodies and census towns below 1,00,000 population.</p>	<p>Out of 5 municipalities, 3 municipalities are coming under this category</p> <p>(i) In karaikal Municipal area, the solid waste collected and transported are made into compost by aerobic windrows. 1MT Bio-gas plant and vermicomposting unit are functioning.</p> <p>(ii) In Mahe Municipal area, the non-bio degradable wastes are collected and transported to the existing RRP at Palloor in Pandakkal revenue village. The waste are further segregated into different categories such as plastic, rubber, glass etc. and earning revenue to Mahe Municipality. All the Bio-degradable wastes are used by the households themselves for kitchen garden manure through bio gas plants and pipe composting methods.</p> <p>(iii) In Yanam Municipality, as of now, no processing of solid waste is done.</p>	<p>Fully complied with.</p> <p>For Yanam Municipality, preparation of RFP for floating tender for integrated solid waste management programme is under process. Tender will be floated by 31/05/19.</p>
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9.	<p>Setting up Common or regional Sanitary landfills by all local bodies and census towns under 0.5 million population for the disbursal of permitted waste under the rule</p>	<p>Will be complied within 6 months.</p>	<p>Will be complied within 6 months.</p>
10	<p>Bio-Remediation or capping of old abandoned dump sites.</p>	<p>In respect of bio-remediation or capping of old abandoned dump site, it is submitted that,</p> <p>(i) For the old abandoned dumpsite at Karuvadikuppam for Puducherry and Oulgaret Municipality, DPR for remediation of the same is under preparation.</p> <p>(ii) Similarly, for the old dumpsite at Paravaipet for Karaikal Municipality, necessary DPR is under preparation.</p> <p>(iii) In respect of Mahe Municipality, there is no legacy waste.</p>	<p>As per the MSW rules, Bio-remediation will be completed before the target date of 07/04/2021.</p> <p>DPR for bio-remediation or bio-capping of legacy waste is under preparation. Will be complied with before timeline.</p> <p>DPR for bio-remediation or bio-capping of legacy waste is under preparation. Will be complied with before timeline.</p> <p>Not Applicable.</p> <p>As per the MSW rules, Bio-</p>

		(iv) For Yanam Municipality, after establishing of RRP, action will be initiated for bio remediation or capping of the old abandoned dumpsite.	remediation will be completed before the target date of 07/04/2021. Will be complied with before timeline.
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Annexure-III

Rule 11, Duties and responsibilities of Secretary-in-charge, Urban Development in the States and Union Territories.

Sl. No	Duties and responsibilities	Status	Action to be taken
(a)	Prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self-help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the ministry of urban development, in a period not later than one year from the date of notification of these rules.	A State policy on Solid Waste Management on strategy for the Union Territory is notified by the Local Administration Department vide G.O.Ms.No.11/LAS/2018, dt.01.08.18.	Fully complied with.
(b)	While preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid	The Policy and Strategy has been prepared accordingly.	Fully complied with.

	waste to ensure minimisation of waste going to the landfill and minimise impact of solid waste on human health and environment;		
(c)	State policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.	The Policy and Strategy has been prepared accordingly.	Fully complied with.
(d)	Ensure implementation of provisions of these rules by all local authorities;	Bye-Laws for user fee have already been published in all 5 ULBs for user fees.	The implementation is being monitored. Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan'19.
(e)	Direct the town planning department of the State to ensure that master plan of every city in the State or	The Chief Town Planner of the Department of Town and Country Planning, Puducherry has been directed vide	Will be complied with when the master plan is notified.

	Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities;	Lr.No.5920/PPCC/ SWM/JSA/2016/331, dt.16.06.16 and subsequent Lr., dt.29.10.18 of LAD. Provision has been made in the draft master plan prepared by the Town and Country Planning Department.	
(f)	Ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning Department.	Fully complied with.	Fully complied with.
(h)	Direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-	The Chief Town Planner, Department of Town and Country Planning, Puducherry has been directed vide Lr.No.5920/PPCC/ SWM/JSA/2016/331, dt.16.06.16 and subsequent Lr., dt.29.10.18 of LAD.	Will be complied with.

	residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters.		
(i)	Direct the developers of Special Economic Zone, Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.	All the Industrial Estate were developed long back. Whenever any new Industrial Estate are developed they will be directed to earmark land for Solid Waste Management as per the SWM Rules, 2016.	Will be complied with.
(j)	Facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills.	All the 5 Municipalities have identified areas for sanitary land fill. Action will be taken to establish sanitary land fill by the Municipalities.	Will be complied with.
(k)	Arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source.	Regular training programmes are conducted for Local Bodies.	Fully complied with.
(l)	Notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State	Action will be taken to notify buffer zone in consultation with the State Pollution Control Board	Will be complied with.

	Pollution Control Board.		
(m)	Start a scheme on registration of waste pickers and waste dealers.	This is being implemented.	Fully complied with.



Annexure –IV

Rule 15, Duties and responsibilities of local authorities of urban agglomeration

Sl. No	Duties and responsibilities	Status	Action to be taken
(a)	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration.	Yes, complied with. All the 5 Municipalities have prepared Solid Waste Management Action Plan and submitted copies to the Local Administration Department.	Fully Complied with.
(b)	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.	Yes, Door to Door collection is in practice in all the 122 wards in all 5 municipalities	Fully Complied with.
(c)	Establish a system to recognise organisations of waste pickers or informal waste	This system has been started in all the five Municipalities.	Fully Complied with.

	collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.	Fully Complied with.	
(d)	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste.	This system has been started in all the five Municipalities. Fully Complied with.	Fully complied with.
(e)	Frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.	Bye-laws for user fees were notified in all the 5 Municipalities. Totally Rs. 1.11 crores has been collected by the Municipalities	Fully complied with.
(f)	Prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency.	User fee are notified by the all the Municipalities and he Municipalities are collecting the User fee.	Fully complied with.
(g)	Direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and	ULBs have made provision in their Bye-laws and started the sensitization through IEC activities, Fully Complied with.	Fully complied with

	to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body.		
(h)	Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of biodegradablewastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.	Site for Material Recovery Facilities have been identified and procured by all the 5 Municipalities. Material Recovery Facility is available in Karaikal and Mahe Municipality	Steps are being taken to develop the facilities in 3 Municipalities.
(i)	Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this	Action is being taken to receive domestic hazardous waste door to door and taken to disposal.	Action will be taken.

	centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres.		
(j)	Ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.	In Karaikal and Mahe Municipality, action is being taken. In other 3 Municipalities, action will be taken.	Action will be taken.
(k)	Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body.	Monitored by all the Municipalities to comply with the directions.	Fully Complied with.
(l)	Provide training on solid waste management to waste-pickers and waste collectors.	All the 5 Municipalities are providing training to Waste pickers.	Fully Complied with.
(m)	Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the	2 Bio-methanation plants are functioning. One in Oulgaret Municipality and other in Karaikal Municipality. In Mahe Municipality, pipe	Fully complied with. 14 Municipalities. Action is being taken in

	vicinity of markets ensuring hygienic conditions.	composting is in practice.	the Yanam Municipality.
(n)	Collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.	Regular Sweeping is done in commercial areas and arterial roads in all the Local bodies.	Fully complied with.
(o)	Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.	Due to space constraints, the road sweeping and drain silt are taken directly to the silt storage area.	Fully complied with.
(p)	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.	The Municipalities have started composting horticulture/ garden waste in the park itself.	Being complied.
(q)	Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste.	Action will be taken.	Action will be taken.

(r)	Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility.	Complied with.	Fully complied with.
(s)	Transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.	C&D wastes are transported separately. All the Local Bodies identified site for disposing C&D waste.	Fully Complied with.
(t)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.	Action is being taken through IEC activities. In Mahe Municipality, People resort to home composting using pipe composting method.	All the Local Bodies are taking action.
(u)	Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.	All the Local Bodies are using only compost / organic manure for their parks.	Fully Complied with.
(v)	Facilitate construction, operation and maintenance of solid waste processing facilities and	For the Puducherry and Oulgaret Municipalities, suitable site exists in the	To carryout scientific disposal of waste, tender will be floated very

<p>associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-</p>	<p>Kurumbapet MRF and 1 MT Bio-gas plant is established and functioning. Action is being taken to float RFP. The interim order against any process in Kurumbapet MRF is vacated by the Hon'ble NGT on 30.01.19.</p>	<p>soon.</p>
<p>(a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;</p> <p>(b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;</p>	<p>In karaikal Municipal area, the solid wastes collected and transported are made into compost by aerobic windrows. Further, 1MT Bio-gas plant and vermicomposting unit are functioning.</p> <p>In Mahe Municipal area, the non-bio degradable wastes are collected and transported to the existing MRF at Palloor in Pandakkal revenue village. The waste are further segregated into different categories such as plastic, rubber, glass etc. and earning revenue to Mahe Municipality. All the Bio-degradable wastes are used by the households themselves for kitchen garden manure through bio gas plants and pipe composts.</p>	<p>Fully complied with.</p>
		<p>Fully complied with.</p>

		In Yanam Municipality, as of now, no processing of solid waste is done.	For Yanam Municipality, preparation of RFP for floating tender for integrated solid waste management programme is under process.
(w)	Undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule-I for disposal of residual wastes in a manner prescribed under these rules;	<p>For Pondicherry & Oulgaret Municipalities, a common land to an extent of 2.6 acres in Karuvadikuppam Revenue Village at R.S. No: 38/3 and is under the possession of Pondicherry Municipality.</p> <p>For Karaikal Municipality, a land to an extent of 1.84 acres at Paravaipet in Kovilpathu Revenue Village at R.S. No. 222/4 is under the possession of Karaikal Municipality.</p> <p>As the Mahe Municipality is following zero landfill model, the Mahe Municipality has entered into a contract with NIRAVU, wherein the inert and reject wastes are further taken to the recycle plant run at Mandya, Karnataka. The waste are further recycled and</p>	Fully Complied with

		<p>sent for sanitary land fill. Hence, Mahe Municipality is not requiring SLF for inert materials and rejects.</p> <p>For Yanam Municipality, a land to an extent of 2500 sq.m at Kanakalapet Revenue Village at Town survey No. D/1/10Cpt is under its possession.</p>	
(x)	<p>Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;</p>	<p>Funds are provided from SBM and State Budget. ULBs are also generating resources from user fees and fines.</p>	<p>Monitoring will be done for the implementation of the same.</p>
(y)	<p>Make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board</p>	<p>Fully complied with. Authorization obtained.</p>	<p>Fully complied with.</p>

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	or the Pollution Control Committee, as the case may be.		
(z)	Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation.	Will be Complied with whenever the renewal is due.	Will be Complied with.
(za)	Prepare and submit annual report in Form IV on or before the 30" April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer.	All the 5 Municipalities have submitted the Annual Report in Form-IV. Fully complied with.	Fully complied with.
(zb)	The annual report shall then be sent to the Secretary-in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31" May of every year.	All the 5 Municipalities have submitted the Annual Report in Form-IV. Fully complied with.	Fully complied with.
(zc)	Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility.	Fully complied with in 2 Municipalities - Karaikal and Mahe Municipalities. In respect of Pondicherry and Oulgaret Municipalities, thesegregation will be implemented, for which action is being taken by the Municipalities.	Will be Complied with.

(zd)	Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.	Fully complied with.	Fully complied with.
(ze)	Ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex.	The Planning Authorities are granting approval of building plan. Member Secretary, PPA and the Chief Town Planner have been requested to make adequate provision and ensure compliance of this provision.	Fully complied with.
(zf)	Frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed.	Bye laws notified. Municipalities are levying penalty for violation. Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan'19.	Will be complied with.
(zg)	Create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:- (i) not to litter; (ii) minimise generation of waste;	Department has arranged various programmes with ULB authorities from time to time so that messages on Solid Waste management percolates	

<ul style="list-style-type: none"> (iii) reuse the waste to the extent possible; (iv) practice segregation of waste into bio—degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source; (v) practice home composting, vermi-composting, bio-gas generation or community level composting; (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste; (vii) storage of segregated waste at source in different bins; (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management. 	<p>down to ULB level. ULBs have taken up various IEC activities including jingles, hoardings etc. (which was widely used during Swachatha Survekshan, 2019) for sensitization of citizens and waste generators for various components of Solid Waste management.</p>	
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(zh)	Stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over.	To be complied with in Pondicherry, Oulgaret and Yanam Municipalities. Fully complied with in Karaikal and Mahe Municipalities.	Will be complied with.
(zi)	Allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule—I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.	Fully complied with in Mahe Municipality. Will be complied with in Pondicherry, Oulgaret, Yanam Municipalities by setting up Solid Waste Processing centers, for which tender will be floated. Will be complied with in Karaikal Municipality, where Solid Waste Processing facility exists.	Will be complied with.
(zj)	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites.	For the old abandoned dumpsite at Karuvadikuppam for Puducherry and Oulgaret Municipality, RFP for remediation of the same is under preparation. Similarly, for the old dumpsite at Paravaipet for Karaikal Municipality, necessary DPR is under preparation. In respect of Mahe	As per the SWM Rules, 2016, Bio-remediation will be completed before the target date of 07-04-2021.

		<p>Municipality, there is no legacy waste.</p> <p>For Yanam Municipality, after establishing of RRP, action will be initiated for bio remediation or capping of the old abandoned dumpsite.</p>	
(zk)	In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.	Bio-mining and bio-remediation of the existing dumpsite will be done as per SWM Rules, 2016.	Will be done within the timeline prescribed in the SWM Rules, 2016

Annexure –V

**COMPLIANCE STATUS OF UT OF PUDUCHERRY IN PURSUANCE OF THE ORDER
DT. 16.01.2019 OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI IN O.A. 606/2018**

Sl. No.	Provisions of activity	Compliance Status	Action plan for compliance of Non complied provisions
1	Action plan for IEC activity towards primary segregation at household level.	Action plan with ward wise schedule for IEC activity towards primary segregation at household level is prepared.	Complied with and IEC activity will be intensified
2	Identification of development of model cities and towns.	Three Municipalities viz. Puducherry, Karaikal and Mahe were identified as Model cities.	Will be complied with.
3	Notification of Bye-law by the Local Bodies as per PWM Rules.	Bye-laws for Plastic Waste Management notified by all local bodies.	Fully complied with.
4	CCTV camera shall be installed in RRP / dumping site.	One camera installed. Additional camera will be installed.	Action is being taken to install at vulnerable points of the yard.
5	The Form V in respect of Plastic Waste Management Rules.	The Form V in respect of Plastic Waste Management Rules is prepared and submitted to the Puducherry Pollution Control Committee.	Fully complied with.
6	Performance / feedback from citizens.	At present, phone calls, letters, whatsapp, 1031 HLG complaint system, 1070 Collectorate online complaint systems are in vogue. Swachhata App being promoted in broader and wide coverage to public.	

7	Updating website on progress of Solid Waste Management Rules 2016.	Updating in website on progress of SWM is under process.	Complied with
8	Systems of ranking of cities and villages based on level of compliance with environment laws shall be developed and upload on website of the Department within a month.	Action is being taken. Will be complied with.	Action is being taken. Will be complied with.
9	Installation of GPS in the vehicles transporting Solid Waste.	(i) In respect of Puducherry and Oulgaret Municipalities, GPS installed in the vehicles transporting solid waste by the service provider M/s. Swachatha Corporation. (ii) It is complied in Karaikal Municipality. (iii) For Mahe and Yanam Municipality, action will be taken to install GPS in the vehicle transporting solid waste.	Fully Complied with Fully Complied with Will be Complied with
10	Levying of spot fine for persons who litters or fails to comply with the provision of the rules.	Puducherry Municipality has collected Rs.1,75,015/- for 4,145 violations and Oulgaret Municipality has collected Rs.2,12,890/- for 2,379 violations from Jan' 19.	Fully complied with.

Annexure-VI

STATUS OF FUNCTIONING OF COMMITTEES CONSTITUTED AS PER SWM RULES, 2016 AND HON'BLE NGT ORDERS

As per SWM Rules, 2016 and Hon'ble NGT orders, 3 committees were constituted

1. State Level Committee chaired by Chief Secretary,
2. State Monitoring Committee (State Level Advisory Board) chaired by Secretary(LA),
3. District Level Special Task Force Committee chaired by District Collector.

The State Level Committee was constituted under the chairmanship of Chief Secretary and the first meeting was conducted on 13.2.2019. Second meeting was conducted on 24/04/19.

The State Level Monitoring Committee was constituted under the chairmanship of Secretary(LA) and four meetings were held on 26.10.2017, 09.01.2018, 17.04.2018 and 24.04.2019.

District level Committees were recently constituted under the chairmanship of District Collector and the meeting will be held shortly.

3. Status of Compliance of Plastic Waste Management Rules, 2016.

Sl. No	Provisions of Rules	Compliance Status
Rule-5. Plastic waste management		
(a)	Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler.	Plastic waste is segregated during door-to-door collection by the waste collector and by the rag pickers in the disposal sites. It is channelized to Plastic Waste reprocessing unit by Local scrap dealer. Plastic waste segregated in the disposal sites will be directly channelised to 26 plastic waste recycling units located in various part of Puducherry.
(b)	Local bodies shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines.	On experimental basis 100 mt roads using waste plastic was laid in M/s. AMCOR Industry, Pillaiyarkuppam and in a private school premises (Study School, Kalapet). In collaboration with PWD, Plastic waste will be used for further road laying.
(c)	Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.	Thermoset plastic cannot be recycled. Hence it is disposed in landfill site. Will be collected separately and will be send for co-processing.
(d)	The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the SWM Rules.	It is being disposed in land fill.

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Rule-6: Responsibility of local body

(a)	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;	Plastic waste is collected and disposed through non-formal system.
(d)	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;	Disposed in Kurumbapet landfill site.
(e)	Creating awareness among all stakeholders about their responsibilities;	Awareness programmes have been organized.
(f)	engaging civil societies or groups working with waste pickers; and	Urban Local Bodies are involving rag pickers for collection of plastic waste.
(g)	Ensuring that open burning of plastic waste does not take place.	Open burning of plastic waste is avoided.
(3)	The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.	Yet to be complied. In collaboration with Brand Owner, Multi Layered Packaging collection centre will be set up.
(4)	The local body to frame bye-laws incorporating the provisions of these rules.	Bye laws have been framed. Will be draft notified shortly.

Rule-7: Responsibility of Gram Panchayat

(a)	Ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is	Recyclable plastic waste are sent to authorized reprocessor. There are 26 plastic waste reprocessing units are functioning in Puducherry. A System will be set up to completely recycle the plastic waste in the
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	caused to the environment during this process;	Authorised industry.
(b)	Creating awareness among all stakeholders about their responsibilities; and	Various awareness programmes are conducted. Through IEC system it will be strengthen.
(c)	Ensuring that open burning of plastic waste does not take place.	Open burning of plastic waste is avoided
Rule -8: Responsibility of waste generator		
(1)	The waste generator shall.-	
(a)	Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the SWM Rules.	Government of Puducherry has already imposed ban on stocking, storage, sales and usage of plastic carry bags, cups and plates of lesser than 50 microns thickness vide G.O. Ms. No. 20/Envt./2009, dated 9 th December 2009. <i>(Annexure-VII)</i> . Thus plastic waste has been reduced. This Government Notification will be enforced strictly.
(b)	Not litter the plastic waste and ensure segregated storage of waste at source.	While issuing CTE to all the plastic articles manufacturing unit, necessary conditions of proper collection and disposal of plastic waste to the authorized plastic reprocessing unit is incorporated and being ensured during inspection of the unit. Unorganized system is in place in collection and sales of waste plastic generated from households and market. Organised system will be placed for collection and disposal of plastic waste generated from other than industrial sector.
(2)	All institutional generators of plastic waste, shall segregate and store the	This provision of the rule was communication to all the institution vide letter No.

	waste generated by them in accordance with the SWM Rules.	05/PPCC/PWM/JSA/ 2016/319 dated 16.06.2016. It is being complied.
(3)	All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for PWM.	Draft Bye laws have been framed, in this regard by LAD.
(4)	Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events.	Waste is segregated in separate bin. A public notice in this regard will be issued, in this regard.

Rule-9: Responsibility of producers, Importers and Brand Owners

(1)	The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State UDD or through the local body concerned.	Three brand owner viz. M/s. Hindustan Unilever, M/s. Godrej Consumer Product and M/s. Coca Cola have submitted Action plan for the segregation, collection and disposal of their product waste. One New Delhi based Ngo, names Action Alliance for recycling Beverage Cartons has submitted a proposal for collection of packaging materials.
(2)	Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products.	These Action plan will be jointly implemented.
(4)	The producer, shall obtain registration from PPCC.	Registrations have been issued to eight manufacturers and Nine Brand owners by PPCC.

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(5)	No producer use packaging of commodities without registration from the concerned SPCBs or PCCs.	All the producer located in the U.T. of Puducherry obtained CTE from PPCC. But most of them have not apply for registration.
Rule-10: Protocols for compostable plastic materials.		No such units is in operation.
Rule-11: Marking or labelling		
(1)	Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-	Complied Continuously Monitored
(a)	Name, registration number of the manufacturer and thickness in case of carry bag or multilayered packaging	
Rule-13: Registration of producer, recyclers and manufacturer		
(1)	No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the SPCBs or PCCs.	A condition is being incorporated in Consent to Establish.
(2)	Every producer shall, for the purpose of registration or for renewal of registration, make an application to the SPCBs or PCCs in Form I.	Eight units obtained registration for manufacturing of plastics. Twelve units have applied for registration.
(3)	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the SPCBs or PCCs for the recycling unit, in Form II.	Six units obtained registration for recycling of plastics and Five units have applied for registration.
(6)	The SPCBs or PCCs shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned	Registration of the unit will be renewal only after the action plan is endorsed by Urban Development Agency.

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	State or Union Territory for setting of plastic waste management system.	
(11)	Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.	Will be ensured

Rule-14: Responsibility of retailers and street vendors

(1)	Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.	Through IEC programme the responsibilities of Retailers and Street Vendors will be disseminated. Violators will be fined as per byelaws.
(2)	Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets shall be liable to pay such fines as specified under the bye-laws of the local bodies.	

Rule-16: State Level Monitoring Committee

(1)	The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee.	State Level Advisory Committee has been constituted vide order No. 21116/LAS/A3/2017 dt. 07.09.2017. (<i>Annexure-VIII</i>)
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Rule-17: Annual reports.-

(2)	Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of	
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	the Urban Development Department under intimation to the concerned SPCBs or PCCs 30th June, every year.	Complied
(3)	Each SPCBs or PCCs shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.	Annual Report for the year 2017-2018 has been submitted to CPCB vide No. NO.5 / PPCC / PWM / JSA / 2019/71 dated 23.04.2019. <i>(Annexure-IX).</i>

Penal Action Taken by PPCC on Violators:

- a. Government of Puducherry has already imposed ban on stocking, storage, sales and usage of plastic carry bags, cups and plates of lesser than 50 microns thickness vide G.O. Ms.No. 20/Envt./2009, dated 9th December 2009.
- b. Surprise inspections were carried out on 9.08.2017 with a team consists of official of PPCC & Puducherry Municipality and seized 5 bundles of plastic carry bags less than 50 micron worth Rs.50,000/-
- c. Six cases were filed under section 19 of Environment (Protection) Act, 1986 for violation and they were prosecuted in Chief Judicial Magistrate Court, Puduchery.
- d. Three plastic manufacturing units were issued closure direction with disconnection of power for violation of provision of Plastic Waste Management Rules, 2016. One unit was revoked after compliance.

Govt. of Puduherry has proposed to impose total ban on single use plastic articles with effect from 5th ,June, 2019.

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4. Status of Compliance of Bio-Medical Waste Management Rules, 2016

Sl. No	Provisions of BMWM Rules, 2016	Compliance Status
Rule -4: Duties of the Occupier		
(a)	Take all necessary steps to ensure that bio-medical waste (BMW) is handled without any adverse effect to human health and the environment and in accordance with these rules;	<p>All the Health Care Facilities (HCF) were directed vide No. 1/PPCC/BMW/ JSA/2016/, dt 16.06.2016 to ensure handling of Bio-medical waste as per the provisions of BMW Rules, 2016. Awareness programmes are being organised to all the Health Care Staff.</p> <p>Periodical inspections of all HCFs are carried out on time bound manner to ensure proper handling of BMW.</p>
(b)	BMW shall be treated and disposed of in accordance with Schedule I, and Schedule-II by the health care facilities (HCF) and common bio-medical waste treatment facility.(CBMWTF)	<p>All the ^{hospitals} are applied for authorisation under BMW Rules. All are entered agreement with Common Bio-medical Waste Treatment Facility (CBMWTF) and disposing their BMW through CBMWTF.</p> <p>Through surprise inspection in HCF, collection and segregation in stipulated colour bin is ensured. Operating standards of the incinerator viz: combustion efficiency, Temperature of the Primary chamber and Secondary chamber will be ensured by deputing a person by Puducherry Pollution Control Committee (PPCC). Emissions standards is ensured by conducting periodical monitoring by Central Pollution Control Board (CPCB), PPCC, NABL accredited Laboratory</p>

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		and Continuous Online Emission Monitoring System (COEMS).
(c)	Pre-treatment of Laboratory waste, microbiology waste, blood bags and blood samples through on-site disinfection or sterilization.	It is being ensured while inspection and a condition has been incorporated in the authorization in this regard. Availability of required instruments for pre-treatment in HCF will be ensured.
(e)	Dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time;	Solid waste other than the Bio-medicate wastes are collected and disposed by the local bodies through M/s. Swachatha Corporation.
(f)	Not to give treated bio-medical waste with municipal solid waste;	Not allowed to mix Bio-medical waste with Municipal solid waste. It is ensured by periodical inspection.
(g)	Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and thereafter at least once every year.	Training Programmes are being conducted in hospitals. So far, eight trainings programme were conducted by PPCC. Besides in-house training programmes are periodically organised by HCF. Details of training programme conducted will be incorporated in the Annual Report for the years 2019 onwards.
(h)	immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of BMW	Immunizations of health care workers have been carried out by respective HCF and CBMWTF All the private HCF will be directed to maintain record of immunization provided.

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(i)	Establish a Bar-Code System for bags or containers containing BMW to be sent out of the premises or place for any purpose within one year from the date of the notification of these rules;	<p>A brain storm session was conducted on 27.03.2018 to all the HCF and CBMWTF about Bar-Code System. On experimental basis, bar coding process has been initiated at JIPMER.</p> <p>All the HCF and CBMWTF will be again directed to adopt Bar-Code System at the earliest. PPCC will facilitate in this regard.</p>
(j)	Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralisation prior to mixing with other effluent generated from health care facilities;	<p>Segregation of liquid chemical waste at source is ensured during inspection and a condition in this regard is incorporated in the authorisation issued. Frequent inspection of HCF will be undertaken.</p>
(k)	Ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act,1974 (6 of 1974)	<p>All the major hospital and Medical Colleges are provided ETP Effluent sampling are carried out to ensure standard compliance: Periodical third party monitoring are also being carried out. Direction under Section 33(A) of Water Act is issued to violating HCF.</p> <p>All the above 50 bedded HCF will be directed to provide ETP/STP within 3 months.</p>
(l)	Ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments;	<p>All the health care worker involved in handling of Bio-medical waste are provided with mask, gloves, and boots.</p> <p>Ensured through periodical inspection.</p>
(m)	Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of	<p>Health checkup is being conducted once in a year.</p> <p>Register will be maintained in this regard.</p>

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	bio- medical waste and maintain the records for the same;	
(p)	Make available the annual report on its web-site and all the health care facilities shall make own website within two years from the date of notification of these rules;	Annual report is available on the PPCC Website: https://dste.py.gov.in All the HCF will be directed to upload their Annual Report in their website.
(q)	Inform the prescribed authority immediately in case the operator of a facility does not collect the bio-medical waste within the intended time or as per the agreed time;	Few incidents of not collection of BMW were reported to PPCC. Action was taken to collect it immediately. A good communication system will be establish to redress the issue.
(r)	Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months.	State Advisory Committee (SAC) is being constituted. It will review and monitored the activities related to Bio-medical Waste Management. SAC will meet once in 6 months and assess the waste management system.
(s)	Maintain all record for operation of incineration, hydro or autoclaving etc., for a period of five years;	No captive incinerator exists in the U.T. Puducherry except Mahe. Record is maintained for the operation of incinerator. Available records will be examined once in 6 months.
(t)	Existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	Only one incinerator is available in CBMWTF. One of the pollutant parameter i.e. F_{10} exceeded the prescribed standard. Bank Guarantee of Rs. 2 lakhs given by the occupier of the facility had been forfeited for non compliance. Incinerator of CBMWTF will be upgraded in order to meet retention time.

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Rule – 5: Duties of the operator of a common bio-medical waste treatment and disposal facility:-

(b)	Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;	It is ensured that within 48 hours, BMW are collected and disposal by CBMWTF. During maintenance time the waste is disposed in CBMWTF located in Tamil Nadu. Bar coding system will ensure timely collection and disposal.
(c)	Establish bar coding and global positioning system for handling of bio- medical waste within one year;	GPS has been fixed in all the vehicles. Bar Coding system will be implemented at the earliest.
(d)	Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;	Occupier of CBMWTF informing PPCC about non segregated waste of HCF. An effective communication network will be established to redress the issue.
(e)	Provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;	Periodical training is being imparted to all the workers. CBMWTF will submit the details of the programme to PPCC.
(f)	Assist the occupier in training conducted by them for bio-medical waste management;	Technical persons of CBMWTF are assisting the HCF in conducting training programme. CBMWTF will submit quarterly report in this regard.
(g)	Undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while	Medical Check-up of the worker is conducted annually. Register shall be maintained in this regard and will be verified by PPCC.

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	handling bio-medical waste and maintain the records for the same;	
(h)	Ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;	All the workers have been provided with mask, gloves and boots.
(i)	Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;	No accidents in the CBMWTF occurred so far.
(j)	Maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;	Log book is being maintained.
(k)	Allow occupier , who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;	Yes, occupier are inspecting the facility. Details of occupier visit will be maintain in register.
(l)	Shall display details of authorisation, treatment, annual report etc on its web-site;	Displayed on CBMWTF website.
(m)	After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding,	

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	whichever is applicable, the recyclables from the treated BMWs such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective SPCBs or PCCs;	Details of plastic waste generated and disposal agency will be submitted to PPCC.
(n)	Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;	The CBMWTF supplies plastic bags for BMW collection only for four healthcare facilities in Puducherry and Karaikal. Since local vendors for supply of non-chlorinated plastic bags are not available, the operator will find vendors from other states and inform all healthcare facilities within 30 days.
(o)	Common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also;	Yes, it is collected during holidays also.
(p)	Maintain all record for operation of incineration, hydro or autoclaving for a period of five years;	Records are maintained Records are verified during inspection.
(q)	Upgrade existing incinerators to achieve the standards for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	Incinerators will be upgraded. The Incinerator was recently modified to have Primary Chamber with a crate area of 2.06 m ² (Primary Chamber has an effective volume of 1.235 m ³ considering a BMW charging height of 0.6m) and new Secondary Chamber with a baffle wall is having an effective volume of 10.2 m ³ . This ensures a residence time of 2 seconds in the Secondary Chamber which prevent Dioxin and Furans emission.

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		<p>The BMW Incinerator at the CBMWTF was constructed as per American Incineration Institute Standards with a baffle wall in the secondary chamber.</p> <p>The Incinerator was recently modified to have Primary Chamber with a grate area of 2.06 m² (Primary Chamber has an effective volume of 1.235 m³ considering a BMW charging height of 0.6m) and new Secondary Chamber with a baffle wall is having an effective volume of 10.2 m³</p> <p>This ensures a residence time of 2 seconds in the Secondary Chamber which prevent Dioxin and Furans emission.</p>
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Rule – 6. Duties of Authorities Schedule – III

5	State Government of Health or Union Territory Government or Administration	
(i)	To ensure implementation of the rule in all health care facilities or occupiers	<p>Implemented BMW Rules in all Govt. & Private Hospitals along with enforcing the Clinical Establishment Act, 2010.</p> <p>State Advisory Committee is being constituted. It will monitor implementation of Bio-medical Waste Management Rules, 2016.</p>
(ii)	Allocation of adequate funds to Government health care facilities for bio-medical waste management.	<p>Necessary funds have been allotted by Govt. for implementing BMW.</p> <p>Fund allocation will be ensured.</p>
(iii)	Procurement and allocation of treatment equipments and make provision for consumables for bio-medical waste management in Government health care facilities.	<p>Necessary funds has been allocated every year by the Health Dept. for Procurement and allocation of treatment equipments and consumables for bio-medical waste management in Government health care facilities.</p> <p>Availability of necessary instruments for treatment of BMW would be ensured.</p>

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(iv)	Constitute State or District Level Advisory Committees under the District Magistrate or Additional District Magistrate to oversee the bio-medical waste management in the Districts.	State or District Level Advisory Committees formation is under process. Proposal of constitution of State Level Advisory Committee has been submitted to Government.
(vi)	Implementation of recommendations of the Advisory Committee in all the health care facilities.	The recommendations of the Advisory Committee will be followed after the formation of State Advisory Committees. At present BMW Rules is implemented along with the Clinical Establishment Act ,2010. The recommendations of the Advisory Committee will be followed after the formation of the State Advisory Committees.
6	State Pollution Control Boards or Pollution Control Committees	
(i)	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Details of BMW generation, treatment and disposal are available. Comprehensive inventory yet to be prepared. Questionary will be prepared in consultation with other stakeholders and will be send to HCF for necessary information.
(ii)	Compilation of data and submission of the same in annual report to Central Pollution Control Board within the stipulated time period.	Annual Report was submitted to CPCB for the year of 2017-18 and it is uploaded in the website of PPCC.
(iii)	Grant and renewal, suspension or refusal cancellation or of authorisation under these rules (Rule 7, 8 and 10).	Authorisation under BMW Rules, 2016 for all the HCF who had entered an agreement for CBMWTF are granted / renewed. Authorisation to all have the HCF, will be granted who complied with the provision of BMW Rules, 2016.

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(iv)	Monitoring of compliance of various provisions and conditions of authorisation.	It is being monitored while issue/renewal of authorisation.
(v)	Action against health care facilities or common bio- medical waste treatment facilities for violation of these rules (Rule 18).	<p>Rs. 2.0 lakhs was forfeited from CBMWTF for non-compliance of emission standard of Bio-medical Waste Management Rules, 2016. PPCC has filed 3 cases under Section 19 of Environment (Protection) Act, 1986 before Judicial Magistrate, Puducherry against the following Medical Colleges and Hospitals for violation of Bio-medical Waste (Management & Handling)Rules, 1998.</p> <p>M/s. Mahatma Gandhi Medical College & Research Institute</p> <p>M/s. Arupadai Veedu Medical College & Hospital and</p> <p>M/s.AG Padmavathi's Hospital.</p> <p>Stringent Action on violating HCF will be initiated including disconnection of power and filing of case under provision of Section 19 of Environment (Protection) Act, 1986.</p> <p>Power Connection of M/s. Arupadai Veedu Medical College & Hospital was disconnected on 21.02.2019 for discharging untreated waste water.</p>
(vi)	Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities and State Pollution Control Boards or Pollution Control Committees Staff on segregation, collection, storage,	<p>First training programme was conducted on 08.07.2016 and 29.03.2018 to the stakeholders & HCFs. Apart from this 8 trainings were conducted to the hospital & medical colleges.</p> <p>Periodical Training Programme will be organised to different level stakeholders.</p>

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	transportation, treatment and disposal of bio-medical waste.	
(xi)	Undertake and support third party audits of the Common bio-medical waste treatment facilities in their state.	Third party monitoring is being carried out through NABL accredited laboratory.
Rule-7: Treatment and disposal		
(3)	No occupier shall establish on-site treatment and disposal facility, if a service of CBMWTF is available at a distance of seventy-five kilometer.	As one CBMWTF is available at Thuthipet, Villianur Commune Panchayat, no HCF is having on site treatment and disposal facility.
(4)	In cases where service of the CBMWTF is not available, the Occupiers shall set up requisite BMW treatment equipment like incinerator, autoclave or microwave, shredder prior to commencement of its operation, as per the authorisation given by the prescribed authority.	Service of CBMWTF is not available in Mahe region of U.T. of Puducherry. Hence, BMW are disposed in an incinerator available in general hospital Mahe.
(7)	Every operator of CBMWTF shall set up requisite BMW treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment, prior to commencement of its operation.	M/s. Pondicherry Solid Waste Management Company Pvt. Ltd, the Common Biomedical Waste Treatment Facility has installed all the required treatment equipments like incinerator, autoclave or microwave, shredder and effluent treatment plant as a part of treatment.
(8)	Every occupier shall phase out use of non-chlorinated plastic bags within two years. from the date of publication of these rules and after two years.	Due to non-availability of non-chlorinated plastic bag in the market, it yet to be replaced the existing plastic bag. The carry bag currently being used is as per the provision of Plastic Waste Management Rules, 2016. All the HCF and CBMWTF will be directed to

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		shift to non-chlorinated plastic bag with one month. PPCC will facilitate for the availability of these bag from neighbouring States.
(9)	After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated BMWs such as plastics and glass shall be given to such recyclers having valid authorisation or registration from the respective prescribed authority.	Yes, CBMWTF after disinfection by autoclave, the treated BMW plastic & glass waste are given to the registered recyclers. CBMWTF is directed to submit quarterly report in this regard to PPCC.
(11)	The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.	Currently mercury & lead waste are stored insitu. Action will be taken to enter agreement with TSDF of adjoining States for the disposal of Mercury & Lead Waste.
Rule-8: Segregation, packaging, transportation and storage		
(4)	Bar code and global positioning system shall be added by the Occupier and common bio-medical waste treatment facility in one year time.	GPS has been fixed in all the vehicles of CBMWTF. The CBMWTF has been directed to provide bar code within 15 days.
(5)	The operator of CBMWTF shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' and part 'B' of the Schedule IV.	Yes, it is followed by CBMWTF in the for of card system.

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Rule -10: Procedure for authorisation

	Every occupier or operator handling bio-medical waste, irrespective of the quantity shall make an application in Form II to the prescribed authority	CTE & Authorisation are being issued to the HCFs, independently. Synchronisation of consent & authorisation is yet to be followed. Online Consent Management & Monitoring System (OCMMS) is in near completion. Synchronisation of consent and authorisation will be executed once OCMS get implemented.
(1)	The authorisation shall be one time for non-bedded occupiers.	For non-bedded HCFS, one-time registration is being issued.
(4)	In case of any change in the BMW generation, handling, treatment and disposal for which authorisation was earlier granted, the occupier or operator shall intimate to the prescribed authority about the change or variation in the activity.	HCFs are following this provisions and informing the PPCC about the changes in the authorisation. This provision will be put in PPCC website for the information of the HCF.

Rule-11: Advisory Committee

(1)	Every State Government or Union territory Administration shall constitute an Advisory Committee for the respective State or Union territory.	Advisory Committee is being constituted.
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Rule-13: Annual report

(1)	Every occupier or operator of CBMWTF shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year.	HCF and CBMWTF are submitting Annual Report to PPCC, in Form-IV.
(2)	The prescribed authority shall compile, review and analyse the	Annual Report for the year 2017-2018 was sent to CPCB on 02.01.2019. (Annexure-X)

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	information received and send this information to the CPCB on or before the 31st July of every year.	
(4)	The Annual Reports shall also be available online on the websites of Occupiers, SPCB and CPCB	PPCC has uploaded the Annual Report for the year 2017-2018 in the website. HCF yet to host in their website. All the HCF will be directed to host their Annual Report in their website.
Rule-14: Maintenance of records		
(1)	Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of handling of BMW for a period of five years.	HCFs & CBMWTF are maintaining records on BMWM.
(2)	All records shall be subject to inspection and verification by the prescribed authority or the Ministry of Environment, Forest and Climate Change at any time.	All the records are verified During inspection of the HCF.
Rule-17: Site for common bio-medical waste treatment and disposal facility		
(1)	The department in the business allocation of land assignment shall be responsible for providing suitable site for setting up of CBMWTF in the State Government or Union territory Administration.	Already a CBMWTF has been established by a private proponent M/s. Pondicherry Solid Waste Management Company Pvt. Ltd., and it is in operation since 2011. It is sufficient to treat Biomedical waste generated in Puducherry.
(2)	The selection of site for setting up of such facility shall be made in consultation with the prescribed authority, other stakeholders and in	M/s. Pondicherry Solid Waste Management Company Pvt. Ltd., has obtained all the statutory clearances.

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	accordance with guidelines published by the MoEF&CC or CPCB.	
Rule-18: Liability of the occupier, operator of a facility		
(1)	The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio- medical wastes.	Action has been initiated against M/s. Pondicherry Solid Waste Management Company Pvt. Ltd a CBMWTF for violation of CTE / Authorisation conditions like forfeiting of bank guarantee etc.

Penal Action Taken by PPCC on Violators:

- i) PPCC has filed 3 cases under Section 19 of Environment (Protection) Act, 1986 before Judicial Magistrate, Puducherry against the following Medical Colleges and Hospitals for violation of Bio-medical Waste (Management & Handling)Rules, 1998.

M/s. Mahatma Gandhi Medical College & Research Institute

M/s. Arupadai Veedu Medical College & Hospital and

M/s.AG Padmavathi's Hospital.

- ii) Rs. 2.0 lakhs was forfeited from CBMWTF for non-compliance of emission standard of Bio-medical Waste Management Rules, 2016.

- iii) Stringent Action on violating HCF will be initiated including disconnection of power and filing of case under provision of Section 19 of Environment (Protection) Act, 1986. Power Connection of M/s. Arupadai Veedu Medical College & Hospital was disconnected on 21.02.2019 for discharging untreated waste water.

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5. **Status of functioning of Committee constituted in pursuance of the Hon'ble National Green Tribunal in the matter of O.A. No. 606 of 2018.**

1. **State Level Advisory Body (SLAB):**

As per the provisions of Rule 23 of Solid Waste Management Rules, 2016 State Level Advisory Body has been constituted vide No. 21116/LA/A3/2016 dated 18.11.2016. (*Annexure-XI*)

2. **State Level Advisory Committee (SLAC):**

As per the provisions of Rule 16 of Plastic Waste Management Rule, 2016, State Level Advisory Committee has been constituted vide order No.21116/LAS/A3/2017 dated 07.09.2017.

3. **River Rejuvenation Committee (RRC):**

River Rejuvenation Committee has been constituted vide No.4739/PPCC/RRC/SCI-I/2018 dated 13.11.2018 (*Annexure- XII*). First meeting was held on 10.01.2019.

4. **Special Environmental Surveillance Task Force (SESTF):**

Special Environmental Surveillance Task Forces have been constituted separately for Puducherry and Karaikal District, vide No. 19/PPCC/PRS/SCI-I/2019 dated 07.03.2019. (*Annexure-XIII*) First inspection was carried out on 29.03.2019 at Karaikal and 19.04.2019 at Pondicherry.

5. SESTF vide Office Order No. 7490/PPCC/STE/SEE/2019 dated 16.04.2019 has been entrusted the task of creation of awareness activity on implementation of Solid Waste Management Rule, 2016. (*Annexure-XIV*)

6. **State Level Committee (SLC):**

State Level Committee has been constituted vide Order No. 21623/Envvt/2019 dated 12.02.2019 (*Annexure-XV*) under the Chairmanship of the Chief Secretary, Government of Puducherry. First meeting was convened on 13.02.2019.



6. Status of Action Plan for Restoration of Pollution River Stretch

Two rivers have been identified as polluted river stretches in the U.T. of Puducherry viz: Chunambar in Puducherry Karaikal (Priority-V) and Arasalar in Karaikal (Priority-IV). River Rejuvenation Committee has been constituted on 13.11.2018 and its first meeting was conducted on 13.11.2018 under the Chairmanship of the Secretary (Envt.). Action Plan was formulated and presented before the Hon'ble Chief Minister of Puducherry on 28.01.2019. Action Plan was submitted to Central Pollution Control Board on 29.01.2019. The Action plan and river water quality has been uploaded in PPCC website. As advised by CPCB on 09.04.2019, revised Action Plan for Chunammbar River has been submitted on 26.04.2019. Revised Action Plan for Arasalar, Karaikal is under preparation.

7. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by ShriVishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018.

National Clean Air Programme (NCAP) is not applicable to the U.T. of Puducherry as Puducherry is not figured in 102 non attainment cities.

8. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" dated 13.12.2018.

U.T. of Puducherry is not figured in CPCB identified Polluted Industries Clusters.

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9. **Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. Order dated 04.09.2018. Hon'ble NGT order in O.A. No.173 of 2018 dated 04.09.2018.**

It is related to illegal sand mining and applicable only to Orissa, West Bengal and Jharkhand.

Task Force to deal with Illegal sand mining has been constituted on 03.11.2015 under the Chairmanship of Deputy Collector (Revenue). The Task Force periodically conducting inspection on the river bed and takes penal action against violators.

10. **Compliance Status on direction passed by Hon'ble National Green Tribunal in O.A. No. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr vs Union of India.**

Status of functioning of STP/ETP is periodically uploaded in India e-track portal of CPCB on or before 10th of every month.

11. **Total amount collected from erring industries on the basis of 'Polluter Pays Principle', 'Precautionary Principle' and details of utilization of funds collected.**

Details of amount collected on 'Polluter Pay Principle' is given below:

Rs. 9 lakhs – Local bodies for not complying the provision of SWM rules, 2016.

Details of amount collected on 'Precautionary Principle' is given below:

Rs. 2 lakhs – M/s. Pondicherry Solid Waste Management Company Private Limited was forfeited for not meeting the emission standards.

Rs. 75 lakhs – M/s. Karaikal Port Pvt. Ltd for failure in mechanism of coal handling operation.

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La Gazette de L'État de Poudouchéry The Gazette of Puducherry

PART - I

சிறப்பு வெளியீடு

அதிகாரம் பெற்ற

வெளியீடு

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No.	Poudouchéry	Mercredi	9	Décembre	2009 (18 Agrahayana 1931)
No.	Puducherry	Wednesday	9th	December	2009

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G. O. Ms. No. 20/Env/2009, dated 9th December 2009)

NOTIFICATION

Whereas, the draft notification was issued by the Lieutenant-Governor, Puducherry in exercise of powers conferred under section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with Notification No. S.O.667 (E), dated the 10th September, 1992 of the Ministry of Home Affairs, Government of India, New Delhi and published in the Extraordinary Gazette No. 50, dated 4-6-2009 of the Gazette of Puducherry vide G.O. Ms. No. 9/2009/Envt. dated the 4th June 2009 in pursuance of rule 4 of the Environment (Protection) Rules, 1986 inviting objections and suggestions from persons likely to be affected thereby within fifteen days from the date of publication of the said notification;

And whereas, the said notification was again republished in the Extraordinary Gazette No. 62, dated 11-8-2009 of the Gazette of Puducherry vide G.O.Ms. No. 13/2009/Envt. dated the 10th August, 2009 granting a further time limit of 30 days for submission of objections and suggestions, if any;

[965]

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Government of Puducherry;

Now, therefore, the Lieutenant-Governor, Puducherry, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986), hereby directs that no person including a shopkeeper, vendor, wholesaler, retailer or trader, shall use, sell or store polythene or plastic carry bags of thickness 50 microns or below, of size less than 8 × 12 inches, disposable cups and plates of thickness 50 microns or below whatsoever, for supply of goods in the Union territory of Puducherry.

2. The other plastic carry bags, disposable cups and plates apart from the category mentioned above manufactured, used, sold or stored in the Union territory of Puducherry shall contain the name of the manufacturing unit, address, thickness and size of the product printed on it.

3. The following officers shall implement these orders in their respective jurisdiction, namely:—

- (1) The Sub-Divisional Magistrates.
- (2) The Regional Administrators of Mahe and Yanam
- (3) The Director, Department of Science, Technology and Environment/
Member-Secretary - PPCC, Puducherry.
- (4) The Director, Department of Civil Supplies and Consumer Affairs,
Puducherry.
- (5) The Commissioners of Municipalities and Commune Panchayats
- (6) The Health Officers of Municipalities
- (7) The Sanitary Inspectors of Municipalities and Commune Panchayats
- (8) The Food Inspectors of Food and Drugs Administration of Health
Department, Puducherry.

4. The Member-Secretary, Puducherry Pollution Control Committee shall act as the coordinator to implement the above orders. The Chairman and Member-Secretary of the Puducherry Pollution Control Committee are authorised to lodge complaints under section 19 of the Environment Protection Act, 1986 *vide* Notification No. S.O. 394(E) dated 16-4-1987, as further amended *vide* Notification No. S.O. 624(E) dated 3-9-1996.

5. This order shall come into force with effect from the date of its notification in the official gazette.

(By order of the Lieutenant-Governor)

G. THEVA NEETHI DIAS,
Special Secretary to Government (Envt.).

online publication at "<http://styandptg.puducherry.gov.in>"

Government Central Press
Directorate of Stationery and Printing
Puducherry-9

No.21116 /LAS/A3/2017
GOVERNMENT OF PUDUCHERRY
LOCAL ADMINISTRATION SECRETARIAT

ANNEXURE - VIII

Puducherry, the 07.09.2017

ORDER

Sub : LAS- Constitution of State Level Advisory Body to monitor the implementation of Plastic Waste Management Rules, 2016 – Orders –Issued.

Read : I.D. No. 21116/LAD/MA/2016 dt. 07.09.2017 of the Local Administration Department, Puducherry.

Approval is hereby accorded for constituting a State Level Advisory Body to monitor the implementation of Plastic Waste Management Rules, 2016 consisting of the following Officers:-

Sl.No	OFFICIALS/PERSONS	CAPACITY
1	Secretary, Local Administration	Chairman
2.	Director, State Department of Environment	Member
3.	Member Secretary Pollution Control Board or Pollution Control Committee	Member
4.	Commissioner or Officer, Commercial Taxes	Member
5.	Commissioner, Puducherry Municipality	Member
6.	Commissioner, Oulgaret Municipality	Member
7.	Deputy Director, Industries	Member
8.	One expert from non-Governmental Organization involved in Waste Management	Member
9.	The President of Plastic Manufacturers Association	Member, ex-officio
10	Representative of Drug Manufacturers Association	Member
11.	Representative of Chemical Manufacturer Association	Member
12.	One expert from the field of industry	Member
13.	One expert from the field of academic institutions	Member
14.	One Environmental Activist	Member
15.	Director, Local Administration	Convenor

The role of State Level Advisory Body is to monitor the matters related to implementation of Plastic Waste Management Rules,2016, State Policy and strategy on Plastic Waste Management and give advice to State Government for taking measures of Plastic Waste Management Rules,2016.

//BY ORDER //

(M. RAVINDIRAN)

UNDER SECRETARY TO GOVERNMENT (LA)

To
 The Director,
 Local Administration Department,
 Puducherry.

Copy to:

1. The Director, Department of Science and Technology & Environment, Puducherry.
2. The Commissioner, Puducherry/Oulgaret Municipality, Puducherry.
3. The Commissioner, Commercial Taxes Department, Puducherry.
4. The Under Secretary (Finance), Puducherry.
5. The Private Secretary to Hon'ble Chief Minister/ Hon'ble Minister (LA)/ Chief Secretary/Secretary (LA), Puducherry.
6. Deputy Director, RD/MA, LAD, Puducherry.
7. The Project Officer, PUDA, Puducherry.
8. The President of Plastic Manufacturers Association, Puducherry.
9. Drug Manufacturers Association, Puducherry.
10. Chemical Manufacturer Association, Puducherry.
11. Office Copy/Spare.

NO.5 / PPCC / PWM / JSA / 2019/7\

GOVERNMENT OF PUDUCHERRY

DEPARTMENT OF SCIENCE TECHNOLOGY AND TECHNOLOGY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

III-Floor, Puducherry Housing Board Building, Puducherry – 605 005.

Phone: (0413) 2201256 Fax: (0413) 2203494

* * *

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi – 110 032.

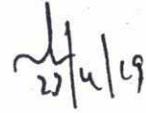
Sir,

Sub: PPCC – Submission of Annual Report under Plastic waste
Management Rules, 2016 –Reg.

* * *

With reference to the above mentioned subject, Annual Report in Form-VI as per
Plastic waste Management Rules, 2016 for the year 2017-2018 is enclosed for perusal.

Yours Sincerely,



(A.S.P.S. RAVI PRAKASH)
Member secretary
Puducherry Pollution Control Committee

O/c 
23/4/19.

S. Babu
23/4/2019

DESPATCHED

Encl:- as above
Copy to: Guard file.

FORM – VI

**STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR 2017-2018
ANNUAL REPORT FORMAT**

Name of the SPCB / PCC	Estimated Plastic Waste generation tons per Annum (TPA)	No. Of registered Plastic Manufacturing / Recycling units (including multilayer, compostable) (Rule 9)			No. Of unregistered plastic manufacturing recycling units (in residential / unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic carry bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) { specify the number of units or not complied)	Explicit pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory (SLA) body along with its recommendations on implementation (Rule 11)	No. Of violations and action taken on non-compliance of provisions of these Rules	No. Of Municipal Authority or Gram Panchayat under jurisdiction and submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable plastic units	Multilayered plastic units								
1	2	3			4	5	6	7	8	9	10	11
PPCC	8413	112*	Nil	4	99**	Public Works Dept. has utilized the plastic waste in the Road formation on pilot study. M/s Amcor India Pvt. Ltd., made 100 mt. road utilizing waste plastic material.	Government of Puducherry has imposed ban on usage, sale and stocking of plastic carry bag, cups and plates of lesser than 50 micron thickness with effect from	Being carried out	Being followed	State Level Advisory Body has been constituted vide order No. 21116/LAS/A3/2017 dated 07.09.2017.	Surprise inspections were carried out with a team consists of official of PPCC & Puducherry Municipality and seized 8 bundles of plastic carry bags from three major stockists.	5 Municipalities and 10 Commune Panchayats

							December 2009. (Copy attached)			(copy enclosed)	Three plastic manufacturing units were issued closure direction with disconnection of power for violation of provision of Plastic Waste Management Rules, 2016.
--	--	--	--	--	--	--	----------------------------------	--	--	-----------------	---

Note: * 112 units got Consent to Establish (CTE) but only 8 obtained-Registration under Plastic Waste Management Rules, 2016

** All the 99 have got CTE but only 6 units obtained Registration under Plastic Waste Management Rules, 2016

SPEED POST

No.1 / PPCC / BWM / JSA / 2018 / 1248
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III Floor, Puducherry Housing Board Building, Anna Nagar, Puducherry-5
Phone: (0413) 2201256 Fax: (0413) 2203494

Puducherry, the

- 2 JAN 2019

To
Shri. B. Vinod Babu,
AD & DH, WM - I,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi-110 032.

Sir,

Sub: PPCC – Submission of Annual Report on “Bio-Medical Waste Management”
for the year 2017 in compliance to the Bio-Medical Waste Management Rules,
2016 - Reg.
Ref: Your letter F.No. B- 31011 /BMW (2.22)/ 2018/WMD-I/8114, dated
30.07.2018.

With reference to the above mentioned subject, Annual Report for the year 2017
on “Bio-Medical waste Management” in compliance to the Bio-Medical Waste
Management Rules, 2016 is enclosed herewith.

Yours Sincerely,

Smr
(SMITHA . R)
MEMBER SECRETARY (PPCC)

o/c

Encl: as above.
Copy to: Guard file.

B 02/01/19
DESPATCHED

FORM IV A
[See rule 13 (2)]

Format for submission of the Annual Report Information on Bio-medical Waste Management (to be submitted by the State Pollution Control Board or Pollution Control Committees and Director General Armed Forces Medical Services to Central Pollution Control Board on or before 31th July of every year for the period from January to December of the preceding calendar year.

(1) Name of the Organisation : Puducherry Pollution Control Committee
 (2) Name of the Nodal Officer with contact telephone no. & e-mail : Dr. N. Ramesh, Senior Environmental Engineer
 Mobile: 9443329141
 e-mail : evergreen41@rediffmail.com

(3) Total no. of HCFs	:	242
(i) Bedded	:	80
(ii) Non-bedded	:	9
(iii) Clinics, dispensaries	:	25
(iv) Veterinary institutions	:	1
(v) Animal houses & dispensaries	:	1+17
(vi) Pathological laboratories	:	40
(vii) Blood banks	:	1
(viii) Clinical establishment	:	8
(ix) Research Institutions	:	4
(x) Ayush	:	2
(4) Total no. of beds:	:	11621
(5) Status of authorization	:	188
(i) Total no. of HCFs applied for authorisation	:	162
(ii) Total no. of HCFs granted authorisation	:	26
(iii) Total no. of application under consideration	:	Nil
(iv) Total no. of application rejected	:	Nil
(v) Total no. of HCFs in operation without applying for authorization	:	4411.8
(6) Quantity of Bio-medical waste Generation (in Kg/day)	:	
(Please enclose District Wise Bio-medical Waste Generation as per part-2):	:	
a) Bio-medical waste generation by bedded hospitals (in kg/day)	:	3699.2
b) Bio-medical waste generation by non-bedded hospitals (in kg/day)	:	712.6
c) Any other	:	Nil
Total	:	4411.8

(7) Bio-medical waste treatment & disposal

a) By Captive bio-medical waste treatment & disposal by HCFs (Please enclose details as per (part 3)

(i) Number of Health Care Facilities having captive treatment and disposal facilities : Nil

(ii) Total bio-medical waste treated and disposed by captive treatment facilities in Kg/day : NA

(b) Bio-medical waste treatment and disposal by Common Bio Medical Waste Treatment Facilities (Please enclose details as per Part4)

- (i) Number of Common Bio Medical Waste Treatment Facilities in Operation : 1
(ii) Number of Common Bio Medical Waste Treatment Facilities under construction : Nil
(iii) Total bio-medical waste treated in Kg/day : 5400
(iv) Total treated bio-medical waste disposed through authorized recyclers (in Kg/day): 5400
- (8) Total no. of violation by
(i) Health care Facilities (bedded and non-bedded) : 5
(ii) Common Bio Medical Waste Treatment Facilities : 1
(iii) Others (Please specify) : 1
- (9) Show Cause notice/direction issued to defaulter
(i) Common Bio medical Waste Treatment Facilities : 5
(ii) Others : 2
- (10) Any other Relevant information
(i) Number of workshop/trainings conducted during the year : One
(ii) Number of occupiers installed liquid waste treatment facility : 11
(iii) Number of captive incinerators complying to the norms : NA
(iv) Number of occupiers organized trainings : 10
(v) Number of occupiers constituted Bio-medical Waste management committees : 9
(vi) Number of occupiers submitted Annual Report for the previous calendar year : 43
(vii) Number of occupiers practicing pre-treatment of lab microbiology and Bio-technology waste: All HCFs
(viii) Number of Common Biomedical Waste Treatment Facilities that have installed Continuous online Emission Monitoring Systems: One

Part 2: District-wise Bio-medical Waste Generation (for the previous calendar year)

S.No	Name of the State/Union Territory	Name of the District	Bio-medical Waste Generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF) in Kg/day
			Equipment	Total
(i)	U.T. of Puducherry.	Puducherry	Incinerator:4800 Autoclave:9600 Deep Burial: Nil Any other: Nil	All HCFs are disposing through CBMWTF located at Thuthipet.
ii)		Karaikal		All HCFs are disposing through CBMWTF located at Thuthipet and CBMWTF at Sengipatti Thanjavur.
iii)		Yanam	NA	All HCFs are disposing through CBMWTF viz. M/s EVB Technologies, Rajamudry.
iv)		Mahe	--	All HCFs are disposing through incinerator available at General Hospital, Mahe.

Part 3: Information on HCFs having captive treatment facilities (for the previous calendar year 2017)

S. No	Name & address of the HCF	Quantity of bio-medical waste generation (in kg/day)					Total installed treatment capacity in kg/day				Total bio-medical waste treated in kg/day	
		Yellow	Red	Blue	White	Total bio-medical waste generated (in kg/day)	Incinerator	Autoclave	Deep Burial	Any other		
No captive Treatment facilities available in the U.T. of Pudukherry.											Incinerator	
											Autoclave:	
											Deep	
											Burial:	
											Any other:	
											Total:	

Part 4: Information on Common Bio-medical Waste Treatment & Disposal Facilities (for the previous Calendar year 2017)

S. No	Name & address of the CBM WTF with contact person name & telephone no.	GPS Coordinates	Coverage area in KMS	Name of the cities/areas covered by CBMWTF	Total no. of HCFs being covered	Total no. of beds covered	Total Quantity of BMW/collected from member HCFs (in kg/day)	Capacity of Treatment equipments installed by CBWTFs			Total bio-medical waste treated in kg/day	Method of disposal of treated wastes (Incineration/Ash/Sharp/Plastic)
								Equipment	Nos.	Total installed capacity (kg/day)		
1.	M/s Pondicherry Solid Waste Management Company (P) Ltd., Thuthipet.	Yet to provide	160	Pudukherry and Karaikal	423	8608	5400	Incinerator	01	4800	3780	Incineration Ash:##
								Plasma Pyrolysis	--	--	--	Quantity: Disposed by:
								Autoclave	01	9600	1620	Sharps:**
								Hydroclave	--	--	--	Quantity: Disposed by:
								Microwave	--	--	--	Plastics:\$
							Shredder	01	500	1620	Quantity: Disposed by	

						Sharps encapsulation or concrete pit	Nil	Nil	Nil	
						Deep burial pits	Nil	Nil	Nil	ETP sludge:@@
						Any other equipment (compactor)	01	500 kg/Hr	--	Quantity Disposed by:
						Effluent Treatment Plant	1	10 KLD	5 KLD	
						Sub-total	5	15400 10 KLD	7025	

Note:

- ## - 1800 Kgs/ Annum, proposed to dispose through authorized person in Tamil Nadu.
- ** - 98550 Kgs/Annum, Disposing through authorized persons.
- \$\$ - 2,95,650 Kgs /Annum, Disposing through authorized persons.
- @@ - 31200 Kgs/Annum proposed to dispose through authorized person in Tamil Nadu.

- Total Number of transportation vehicles used for collection of Bio-medical waste on daily basis by the Common Bio-medical Waste Treatment Facilities: No. of vehicles used for collection of Bio-medical Waste: Five
- List of HCFs not having membership with the CBMWTFs and neither having captive treatment facilities: **All HCFs are entered agreement with either facility of Puducherry or neighbouring States like Tamil Nadu, Andhra Pradesh (Yanam).**
- No. of trainings organized by the CBMWTF operators: 4
- No. of Accidents reported by the Common Bio Medical Waste Treatment Facilities: Nil

District Wise Bio-medical Waste Generation as per part-2

Sl. No.	District / Region	Total quantity of BMW generation in Kg/day
1.	Puducherry	4228.95
2.	Karaikal	105.7
3.	Yanam	17
4.	Mahe	60.133

No.21116/LAS/A3/2016
GOVERNMENT OF PUDUCHERRY
LOCAL ADMINISTRATION SECRETARIAT

Puducherry, dated 18/11/2016

ORDER

Sub: LAS - Constitution of State Level Advisory Body to review the implementation of Solid Waste Management Rules, 2016 - Orders - Issued.

Ref: I.D.No.21116/LAD/MA/2016 dated, 02/11/2016 of Local Administration Department Puducherry.

Approval is hereby accorded for Constitution of State Level Advisory Body to review the implementation of solid waste management Rules, 2016 consisting of the following officers:-

Sl.No.	Designation	Member
1.	Secretary to Government (Local Administration), Government of Puducherry	Chairperson, ex-officio
2.	Director, Local Administration Department, Government of Puducherry	Member, ex-officio
3.	Project Director, DRDA, Government of Puducherry	Member, ex-officio
4.	One representative from Ministry of Environment, Forest and Climate Change, Government of India	Member, ex-officio
5.	One representative from Ministry of Urban Development, Government of India	Member, ex-officio
6.	One representative from Ministry of Rural Development, Government of India	Member, ex-officio
7.	One representative from the Central pollution Control Board	Member, ex-officio
8.	Member Secretary, Puducherry pollution Control Committee	Member, ex-officio
9.	Director, National Institute of Technology, Karaikal, U.T. Puducherry	Member, ex-officio
10.	Chief Town planner, Town & Country planning Department, Government of Puducherry	Member
11.	3 Commissioner of 15 Local Bodies in U.T. of Puducherry on rotation basis	Member
12.	Two representative from Census Towns or Urban Agglomerations by rotation	Member
13.	One representative from reputed Non-Governmental Organization or Civil Society working for the waste pickers or informal recycler or Solid Waste Management	Member
14.	Director of Industries & Commerce, Government of Puducherry	Member
15.	One representative from waste recycling industry	Member
16.	Expert on Solid Waste Management from Centre pollution Control and Environmental Engineering, Puducherry University	Member
17.	Expert on Solid Waste Management from Pondicherry Engineering College Puducherry	Member
18.	Director, Agriculture Department, Government of Puducherry	Member
19.	Labour Commissioner, Labour Department, Government of Puducherry	Member

The role of State Level Advisory Body is to review the matters of, state policy and strategy on solid waste management and give advice to state government for taking measures that are necessary for expeditious and appropriate implementation of Solid Waste Management Rules, 2016

// BY ORDER //


(K. SARANGAPANI)
UNDER SECRETARY TO GOVT. (LA)

To
The Director,
Local Administration Department,
Puducherry.

Copy to:

1. The Chief Engineer, Public Works Department, Puducherry.
2. The superintending Engineer - I, Electricity Department, Puducherry.
3. The Superintending Engineer, Local Administration Department, Puducherry.
4. The Director, Department of Science and Technology & Environment, Puducherry
5. The Commissioner, Puducherry/Oulgaret Municipality, Puducherry.
6. The Under Secretary (Finance), Puducherry.
7. The Private Secretary to Hon'ble Chief Minister, Puducherry. The Private Secretary to Hon'ble Minister (LA), Puducherry. The Private Secretary to Chief Secretary, Puducherry. e to Secretary (LA), Puducherry. Deputy Director, (RD)/MA/CP/PPS/Planning, LAD Puducherry.
8. The Project Officer, PUDA, Puducherry.



Puducherry Pollution Control Committee
Office Order

Puducherry, the 13.11.18

No. 4739/PPCC/RRC/Sci-I/2018/

As directed by the Hon'ble NGT (PB), New Delhi order dt.20th September, 2018 in Original application No.673/2018 in the matter of news item published in "The Hindu" titled "More river stretches are now critically polluted:CPCB", the Puducherry Pollution Control Committee has constituted "River Rejuvenation Committee" to prepare and execute an action plan for bringing all the polluted river stretches to be fit for bathing purposes with the members mentioned below.

- | | |
|---|---------------|
| 1. Secretary (Envt.),
Department of Science, Technology & Environment,
Puducherry. | - Chairperson |
| 2. Director,
Local Administration Department,
Puducherry. | - Member |
| 3. Director,
Directorate of Industries and Commerce,
Puducherry. | - Member |
| 4. Member Secretary, Puducherry Pollution Control Committee-cum-
Director, Department of Science, Technology & Environment,
Puducherry. | - Member |

Smitha.R
(SMITHA.R)
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE



Puducherry Pollution Control Committee

Office Order

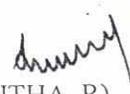
No.191/PPCC/PRS/Sci-I/2019/

Puducherry, the 07/03/2019

In pursuance to the Hon'ble NGT (PB), New Delhi orders dt.20th September, 2018 and 19th December, 2018 in Original application No.673/2018 in the matter of news item published in "The Hindu" titled "More river stretches are now critically polluted:CPCB", the Puducherry Pollution Control Committee has constituted Special Environment Surveillance Task Force (SESTF) for Puducherry with the members mentioned below:

1. District Magistrate, Puducherry
2. Superintendent of Police (West), Puducherry
3. Dr. V.R. Sumathi, Scientist, Department of Science, Technology & Environment and
4. Secretary, District Legal Services Authority, Puducherry.

The SESTF shall ensure no illegal mining takes place in Chunnambar river beds.


(SMITHA. R)
Member Secretary
Puducherry Pollution Control Committee



Puducherry Pollution Control Committee

Office Order

No.191/PPCC/PRS/Sci-I/2019/

Puducherry, the 07/03/2019

In pursuance to the Hon'ble NGT (PB), New Delhi orders dt.20th September, 2018 and 19th December, 2018 in Original application No.673/2018 in the matter of news item published in "The Hindu" titled "More river stretches are now critically polluted:CPCB", the Puducherry Pollution Control Committee has constituted Special Environment Surveillance Task Force (SESTF) for Karaikal with the members mentioned below:

1. District Magistrate, Karaikal
2. Superintendent of Police (South), Karaikal
3. Dr. V.R. Sumathi, Scientist, Department of Science, Technology & Environment and
4. Chairman, Taluk Legal Services Committee, Karaikal.

The SESTF shall ensure no illegal mining takes place in Arasalar river beds.

(SMITHA. R)

Member Secretary

Puducherry Pollution Control Committee



Puducherry Pollution Control Committee

Office Order

No. 7490/PPCC/STF/SEE/2019/

Puducherry dt. 16.04.2019

In pursuance to the Hon'ble NGT (PB), New Delhi. Order dt. 16.01.2019 in Original Application No. 606/2018 in the matter of Solid Waste Management, the Special Environment Surveillance Task Force Constituted vide order No. 191/PPCC/PRS/SCI-I/2019 dt. 07.03.2019 for Puducherry and Karaikal District will also involve in creating awareness activity on implementation of Solid Waste Management Rules, 2016 in the U.T. of Puducherry.

//By the Order of Secretary (Env't)//

(A.S.P.S. RAVIPRAKASH)
Member Secretary
Puducherry Pollution Control Committee

No. 21623/ENVT./2019
GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVT.)

Puducherry, dated: 12.02.2019

ORDER

Sub: Environment – Constitution of State Level Committee for the compliance of Solid Waste Management Rules, 2018- Orders – Issued.

~~~~

In pursuance to the order of Hon'ble National Green Tribunal, New Delhi dt.16.01.2019 in O.A. No. 606/2018, State Level Committee on Solid Waste Management has been constituted with the following members:

|                                      |   |                  |
|--------------------------------------|---|------------------|
| Chief Secretary to Govt.             | - | Chairperson      |
| Secretary to Govt.(Health)           | - | Member           |
| Secretary to Govt.(LAD)              | - | Member           |
| Secretary to Govt.(Envt.)            | - | Member           |
| Secretary to Govt. (RD)              | - | Member           |
| ✓ Regional Director, CPCB, Bangalore | - | Member           |
| Member Secretary, PPCC               | - | Member Secretary |

The Committee constituted under Rule 5, 12 & 23 of the Solid Waste Management Rules, 2016 will continue to work in tandem with the State Level Committees and the frequency of their meeting will be jointly worked out by the State Level Committee and the Committees constituted under the Solid Waste Management Rules.

// By Order//



(A. PUNITHAMARY)  
UNDER SECRETARY TO GOVT. (ENVT.)

To

- ✓ 1. The Members concerned.
2. The Director, Department of Science, Technology & Env't., Puducherry.

Copy to:

- 1.The P.S. to Chief Secretary, Puducherry.
- 2.Spare.

**GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF REVENUE & DISASTER MANAGEMENT**

5920/DRDM/C2/NGT/2013

Puducherry dt.

**ORDER**

3 NOV 2015



Sub: DRDM - Directions of National Green Tribunal - Constitution of Task Force to deal with illegal sand mining - Orders -Issued  
Ref: Order dated. 05.05.2015 of the National Green Tribunal, Southern Zone Chennai in Application No.269 of 2013.

\*\*\*

The Government is pleased to Constitute a Special Task Force to prevent illegal transportation and quarrying of sand in the River basin of Bahour River as per the Order dt. 05.05.2015 of the National Green Tribunal, Southern Zone Chennai in Application No. 269 of 2013. In compliance with the directions of the Hon'ble national Green Tribunal, the Special Task force will comprise of the following officers:-

| Sl.No. | Designation of the official                                                       | Designation      |
|--------|-----------------------------------------------------------------------------------|------------------|
| 1.     | The Deputy Collector (Revenue) South, Villianur                                   | Chairman         |
| 2.     | The Executive Engineer (Irrigation Division), Public Works Department, Puducherry | Member           |
| 3.     | The Superintendent of Police (Rural)                                              | Member           |
| 4.     | The Tahsildar, Taluk Office, Bahour                                               | Member           |
| 5.     | The Revenue Officer, O/o. The Deputy Collector (Revenue) South, Puducherry.       | Member Secretary |

2. The Modus Operandi of the Special Task Force shall be decided by the Special Task Force in its first meeting.

3. **The duties and responsibilities of the Task Force:**

- (i) Take all measures for preventing illegal transporting and quarrying of sand in the river basin.
- (ii) Task Force will meet once in a month to review the illegal sand mining activities.
- (iii) The Chairman of the Task Force will decide the date and venue of the meeting.
- (iv) The Member Secretary to furnish the report of the activities of the Task Force to the Regional Director, Ministry of Environment, Forests and Climate Change, Chennai (South) periodically.

4. The activities of the Task Force will be supervised by the Regional Director, Ministry of Environment, Forests and Climate Change, Chennai (South) Periodically as directed by the Hon'ble National Green Tribunal.

/BY ORDER OF THE CHIEF SECRETARY/

(D. MANIKANDAN, I.A.S.,)  
SPECIAL SECRETARY (REVENUE) -CUM-  
DISTRICT COLLECTOR

To

1. All the Members of the Special Task Force.

Copy to:

1. The Director, Department of Science, Technology and Environment, Puducherry.
2. The Regional Director, Ministry of Environment, Forest and Climate Change, Chennai.